

HIGH COURT OF ORISSA: CUTTACK

OFFICE ORDER

Dated, Cuttack, this the 7th day of May, 2020

In view of detection of new positive cases of COVID-19, a joint meeting was held on 07th May, 2020 between the Registry of the High Court, the Advocate General and representatives of Orissa High Court Bar Association. After due deliberation on the topic, it was resolved that:-

1. The High Court Bar Association is called upon to request esteemed advocates above 65 years or more not to come to the Court as per Guidelines in Sl. No. 5 (ii) of Order No. 40-3/2020-DM-I(A) dated 01.05.2020 of Ministry of Home Affairs, Government of India and Guidelines in Sl. No. 11 (ii) of Order No. 2444-R & DM (DM) dated 03.05.2020 of the Government of Odisha, Office of Special Relief Commissioner.
2. The Central Project Coordinator is to provide link to desirous Advocates above the age of 65 years, to appear before the concerned Bench through Video Conferencing from their respective homes. Such desirous Advocates are requested to submit their willingness to appear from home through Video Conferencing by writing to e-mail ID **ohc.vc.courts@gmail.com** and mentioning therein, the Case Number, Item Number (as per cause list), Bench before which the case is listed, Contact Mobile Phone Number and e-mail ID where the Video Conferencing link is to be sent.
3. Further, the Bar Association is requested to call upon the Learned Members not to remain in the Court premises once their work is over.
4. The High Court Bar Association is further requested to impress upon the Members of the Bar Association participating in hearing of the cases through Video Conferencing in the Video Conference Court Hall to maintain the norms of Social Distancing and preferably, 4 to 5 Advocates to remain inside in the V.C. Court Hall.
5. The Assistant Registrar is to ensure that Sections where there is chance of congregation of more than 5 nos. of staff/advocates/litigants, the place be sanitized very frequently.

6. It be ensured that the case records are placed before the Hon'ble Judges after proper sanitization of the same.
7. The Deputy Registrar (Protocol) is to ensure deployment of more security personal inside the High Court premises for strict adherence of Government Guidelines issued from time to time pertaining to COVID-19 Management.

BY ORDER

Sd/-

REGISTRAR (JUDICIAL)

Memo No.: *RJ 27(100)* / **Date:** 07.05.2020

Copy forwarded to :

- (1) The Advocate General, Odisha, Cuttack
- (2) The Secretary, High Court Bar Association, Cuttack
- (3) All Officers of the Court,
- (4) The Addl. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice,
- (5) The Asst. Registrar-cum-Sr. Secretaries/Secretaries to the Hon'ble Judges of the Court,
- (6) All Superintendents of the Court,
- (7) The Technical Director, NIC, Orissa High Court to upload the same in the website of the Court,
- (8) Notice Board

for information and necessary action.

Sd/-
07.05.2020

SPECIAL OFFICER (SPECIAL CELL)